

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

O.A No. 444 of 2023

**In the matter of:**

Paryavaran Vikash Sangh

...Applicant

Versus

State of Haryana and Others

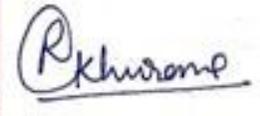
...Respondents

**INDEX**

Sr. No	Particulars	Dated	Pages
1.	Short Reply by way of Affidavit of Satbir S Kadian Chief Executive officer Haryana Water Resources Authority on behalf of Respondent No.5	12.04.2025	01-04
2.	Annexure R-5/1 (Copy of Notification)	23.12.2020	05-24
3.	Annexure R-5/2 (Copy of report from CTO's)	---	25-26
4.	Annexure R-5/3 (Copy of Show Cause Notice)	04.03.2025	27-29
5.	Annexure R-5/4 (Copy of Reminder letter)	09.04.2025	30-32
6.	Annexure R-5/5 (Copy of Letter for personal hearing)	17.04.2025	33

Filed By:

Date: 22.04.2025



Rahul Khurana, Advocate  
Counsel for Respondent No. 5  
09811894060  
[rkhuranalegal@gmail.com](mailto:rkhuranalegal@gmail.com)



**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

O.A No. 444 of 2023

**In the matter of:**

Paryavaran Vikash Sangh Through  
Parmanand Rana

...Applicant

Versus

State of Haryana and Others

...Respondents

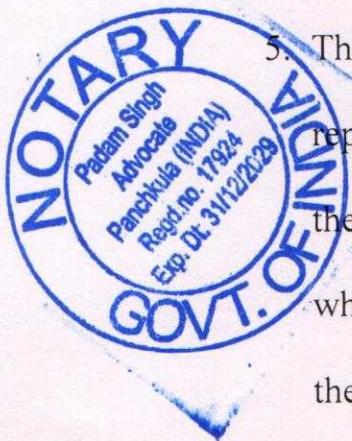
**Short Reply by way of Affidavit of Satbir S Kadian  
Chief Executive officer Haryana Water Resources  
Authority on behalf of Respondent no 5.**

I, Satbir S Kadian, Chief Executive Officer, Haryana Water Resources Authority, do hereby solemnly affirm and states as under:-

1. That the above titled Original Application is pending for adjudication before this Hon'ble Tribunal and is fixed for 23.04.2025.
2. That the deponent wants to submit here that in the State, Haryana Water Resources Authority (HWRA) was constituted on 09.09.2020, Haryana State Government issued notification dated 23.12.2020, regarding the procedure, forms, terms & conditions, fee and charges etc. for seeking permission from HWRA for abstraction of groundwater. A copy of the said Notification is attached as **Annexure R-5/1**. The procedure/guidelines in this notification are based mainly on the procedure/guidelines adopted by the Central Groundwater Resources Authority, Ministry of Jal Shakti, Govt. of India. As per these guidelines, permission is to be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.



3. That further, deponent wants to submit here that based on the guidelines, applicant has to be submit online application on HWRA portal. After scrutiny of the application, permission is granted to the eligible applicants for one year period. Permission letter contains several conditions which includes implementation of telemetry on digital flow meter within one month & sharing of real time groundwater abstraction data on HWRA portal, implementation of rainwater harvesting within three months etc. For renewal of permission, applicant has to apply on HWRA portal. In the renewal application, the applicant has to submit the online Compliance Report providing quantum of groundwater abstraction during NOC period, implementation of rainwater harvesting & its maintenance, implementation of Effluent Treatment Plant, Sewage Treatment Plant & utilization of treated wastewater, implementation of Piezometer, Testing of groundwater quality etc.
4. That the above-mentioned O.A. was listed for hearing on 26.07.2023, wherein this Hon'ble Tribunal finding substantial issue on environment in the present matter issued notices to the respondents and also constituted a Joint Committee to visit the place and submit factual and action taken report.
5. That the Joint Committee had submitted the report dated 04.11.2023 and reported irregularities on the part of private respondents/firms. Thereafter, the matter was listed for hearing on various dates including 03.10.2024 wherein this Hon'ble Tribunal while deliberating on the report submitted by the Committee, the Hon'ble Tribunal in para no 4 and 5 pointed out disclosure and action to be taken against the respondent firms and also reproduced the findings of the joint committee that action in the matter is to be taken by the HWRA being authorized to seize the illegal tubewell and



A handwritten signature in blue ink, consisting of several loops and a horizontal line at the end.

impose penalty as Environmental Compensation and adjourned the matter for filing reply on behalf of Respondent no 5. The operative part of the order dated 03.10.2024 is reproduced below for kind perusal of this Hon'ble Tribunal:-

*"5. Certain findings have also been recorded by Joint Committee in its report against some of the respondents and has concluded that the ground water quality in the area is highly saline (TDS is 12800 mg/l) the same is not used for drinking and domestic uses and water for drinking and domestic requirements is being supplied by GMDA. HWRA are authorized to seize the illegal tubewell and impose penalty as Environmental Compensation."*

6. That it is imperative to submit here that in compliance of the above order dated 03.10.2024, the Haryana Water Resources Authority, after considering the relevant record and reports regarding applications of respondent firms for NOCs as well as observation recorded in their respective cases received from the Concerned CTO's (**Annexure R-5/2**), issued show cause notice to the respondent firms except firm namely Joyville Shapoorji Housing Pvt. Ltd. (shahpoor ji palonji), Sec 102, Gurugram (as the said firm applied and get NOC from the authority upto May 2025). The Copy of the Show Cause notice dated 04.03.2025 is appended as **Annexure R-5/3**. It is relevant to submit here that in response to the show cause notice two firms namely, Neocentra, Sec 103, Gurugram Near Dharampur village Haryana and BPTP submitted their reply. Since, some clarification is required, therefore, some observation has been recorded and action will be taken after submission of the clarification by the firms, accordingly. Thereafter, a reminder to show cause was issued to the



*[Handwritten signature]*

remaining two firms to extend the fair opportunity to them but no reply has been received from them. The Copy of the Reminder Show Cause notice dated 09.04.2025 is appended as **Annexure R-5/4**. Therefore, in the interest of justice, before passing any order, the respondent firms have been given opportunity for personal hearing, the date of which has been fixed as 28.04.2025. The Copy of the letter vide which personal hearing has been afforded to these firms is appended as **Annexure R-5/5**. It is apposite to submit here that after concluding personal hearing, decision of action will be taken against the Respondent defaulting Firms.

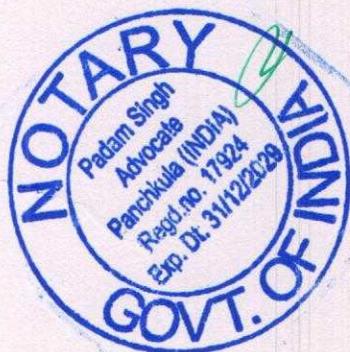
Place:  
Dated:

Deponent  
Chief Executive Officer  
Haryana Water Resources Authority  
Haryana, Panchkula.

**VERIFICATION:**

Verified that the contents of Para No. 1 to 6 of the above short reply are true and correct to my knowledge and belief and based upon the information derived from official record, which I believe to, be true and correct. No part of it is false and nothing has been concealed therein.

Place:  
Dated:



Deponent  
Chief Executive Officer  
Haryana Water Resources Authority  
Haryana, Panchkula.

22 APR 2025

ATTESTED  
PADAM SINGH  
NOTARY PUBLIC,  
PANCHKULA

NOTAR



# Haryana Government Gazette

## EXTRAORDINARY

Published by Authority

© Govt. of Haryana

No. 191-2020/Ext.] CHANDIGARH, WEDNESDAY, DECEMBER 23, 2020 (PAUSA 2, 1942 SAKA)

### HARYANA GOVERNMENT

#### IRRIGATION AND WATER RESOURCES DEPARTMENT

#### Notification

The 23rd December, 2020

**No. 2/62/2020-IIW.**— In exercise of the powers conferred under Sub-section (1) of Section 16 of "The Haryana Water Resources (Conservation, Regulation And Management) Authority Act, 2020. (the Act) the procedure, forms, terms & conditions, fee and charges etc., for seeking permissions from "The Haryana Water Resources Authority" (Short HWRA) under Section 16 of the Act is hereby provided as under till the time Authority is constituted under sub-section (4) of section 3 of the Act.

This notification is being issued to enable and give effect to the provisions of section 16 of the Act, however, the procedure, forms, terms & conditions, fee and charges etc. are subject to further variations, if need be.

- 1) The intended user i.e. industry, mining or infrastructure, as the case may be, may apply, online from the portal of the authority, for seeking permissions to use water.
- 2) An online application shall be made to the Authority for seeking permission/No objection Certificate to use water, for industrial use, alongwith such documents and information specified in the Schedule-I.
- 3) An online application shall be made to the Authority for seeking permission/No objection Certificate to use water, for mining use, in alongwith such documents and information specified in the Schedule-II.
- 4) An online application shall be made to the Authority for seeking permission/No objection Certificate to use water, for infrastructure use, alongwith such documents and information specified in the Schedule-III.
- 5) The person or entity, as the case may be, shall pay a processing fee, as provided under Schedule-IV, alongwith the application for seeking permissions/No objection Certificate.
- 6) All the permissions to be given, shall be subject to such terms and conditions as mentioned in the respective Schedule and as the Authority may deem fit.
- 7) All the permissions/No objection Certificate shall be given under the seal of the Authority and under the signature of the Administrative Secretary, Government of Haryana, Irrigation and water resources department, or by person designated by him.
- 8) All the permissions/No objection Certificate shall be valid for one year :

Provided that once the Authority is constituted all the permissions/No objection Certificate, which are given under this notification, shall continue to be valid subject to approval by the constituted Authority :

Provided further that the applicant has to comply with the further terms and conditions as may be imposed by the constituted Authority and no person can deny to comply with the terms and conditions merely because he has sought the permissions/No objection Certificate under this notification.

9) The applicant, on grant of permission/No objection Certificate, shall be liable to pay Ground water abstraction/ restoration charges as per Appendix 5.0.

Exemptions from seeking No Objection Certificate :

Following categories of users/persons shall be exempted from seeking No Objection Certificate for ground water extraction :

- (i) Individual domestic consumers in both rural and urban areas for drinking water and domestic uses where public water supplies do not exist.
- (ii) Rural drinking water supply schemes.
- (iii) Armed Forces Establishments and Central Armed Police Forces establishments in both rural and urban areas.
- (iv) Agricultural activities.
- (v) Micro and small Enterprises drawing ground water less than 10 cum/day. However, such MSME shall get its self registered itself with the Authority.

-----

**SCHEDULE-I****Industrial Use :-**

In Over-exploited assessment units, NOC shall not be granted for ground water abstraction to any new industry except those falling in the category of Micro, Small and Medium Enterprises (MSME). However, NOC for drinking/ domestic use for work force, use by these new industries shall be permitted. NOC shall not be granted to new packaged water industries or water intensive industries in Overexploited areas, even if they belong to MSME category.

NOC for ground water extraction by industries shall be granted subject to the following specific conditions :

- (i) NOC shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- (ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- (iii) All industries abstracting ground water between 100-500 m<sup>3</sup>/d shall be required to undertake self annual water audit as per the format provided by HWRA along with the affidavit and submit audit reports within three months of completion of the same to HWRA. Industries abstracting ground water in excess of 500 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to HWRA. All industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- (iv) Construction of observation well(s) (piezometer)(s) alongwith automatic water level recorder, within 6 months from the date of issuance of NOC, within the premises and installation of appropriate water level monitoring mechanism, shall be mandatory for industries drawing/ proposing to draw more than 500 m<sup>3</sup>/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m. from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Detailed guidelines for design and construction of piezometers are given in **Annexure II**. Monthly water level data shall be submitted to the HWRA through the web portal.
- (v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry and accordingly reduce their abstraction of ground water requirement.
- (vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- (vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution (**Annexure III**).
- (viii) All industries drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Tables 5.2 A and 5.3 A.
- (ix) All existing industries drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as applicable as per Tables 5.2 B and 5.3 B.

**Documents to be submitted with the application**

- (a) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m<sup>3</sup>/day.
- (b) Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the local government water supply agency, where such agency is responsible to supply water for industrial purpose, in cases where requirement of ground water is more than 10 m<sup>3</sup>/day.
- (c) Ground water quality data of existing bore well/ tube well/ dug well from any NABL accredited laboratory or Govt. approved laboratory (in case of existing projects applying for NOC).
- (d) Water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories. ( to be removed).
- (e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.

- (f) **Impact Assessment report:** All projects extracting/proposing to extract ground water in excess of 500 m<sup>3</sup>/day in Over-exploited, Critical and Semi-critical areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in **Annexure IV.**

#### SCHEDULE-II

##### MINING PROJECTS :-

All existing as well as new mining projects will be required to obtain NOC for ground water abstraction. Since mining projects are location specific, there will be no ban on grant of NOC for abstraction of ground water for such projects in over-exploited assessment units.

NOC for mining projects shall be granted subject to the following specific conditions :

- (i) It shall be mandatory for all the mining industries to ensure that water available from de-watering operations is properly treated and should be gainfully utilized for supply for irrigation, dust suppression, mining process, recharge in downstream and for maintaining e-flows in the river system.
- (ii) Construction of observation well(s) (piezometers) along the periphery in the premises, for monthly ground water level monitoring, shall be mandatory for mines drawing/ proposing to draw more than 100 m<sup>3</sup>/day of ground water. Depth and aquifer zone tapped in the piezometer shall be commensurate with that of pumping well/ wells.
- (iii) In addition, the proponent shall monitor ground water levels by establishing observation wells (piezometers) in the core and buffer zones as specified in the NOC.
- (iv) In case of coal and other base metal mining the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- (v) In addition to this, all mining units shall also monitor the water quality of mine seepage and mine discharge through NABL accredited/ Govt. approved laboratories and the same shall be submitted at the time of self compliance.
- (vi) All mining projects drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Tables 5.4 A.
- (vii) All mining projects drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as per Table 5.4 B.
- (viii) All the mining projects purchasing ground water from the irrigation tube wells through tankers shall be liable to pay ground water restoration charges as per the table 5.4 B.

##### Documents to be submitted with the application

- (a) Mining plan approved by the concerned Govt. agency/ department.
- (b) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
- (c) Comprehensive report prepared by accredited consultant on ground water conditions in both core and buffer zones of the mine, depth wise and year wise mine seepage calculations, impact assessment of mining and dewatering on ground water regime and its socio-economic impact, details of recycling, reuse and recharge, reduction of pumping with use of technology for mining and water management to minimize and mitigate the adverse impact on ground water, based on local conditions. Format for report is given in **Annexure-V.**

**SCHEDULE-III****INFRASTRUCTURE PROJECTS :-**

Since infrastructure projects are location specific, grant of NOC to such projects located in over-exploited assessment units shall not be banned. New infrastructure projects/ residential buildings may require dewatering during construction activity and/ or use ground water for construction. In both cases, applicants shall seek NOC from HWRA before commencement of work. However, in over-exploited assessment units, use of ground water for construction activity shall be permitted only if no treated sewage water is available within 10 km. radius of the site. New as well as existing Infrastructure projects shall also be required to seek NOC for abstraction of ground water.

No NOC shall be granted for extraction of groundwater for Water Parks, Theme Parks and Amusement Parks in over-exploited assessment units.

Indicative list of Infrastructure projects is given in Annexure VI.

The NOC for ground water abstraction will be granted subject to the following specific conditions :

- (i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data through the web portal to HWRA as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by HWRA.
- (ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 50 m<sup>3</sup>/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.
- (iii) For infrastructure dewatering/ construction activity, NOC shall be valid for specific period as per the detailed proposal submitted by the project proponent.
- (iv) All infrastructure projects drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Table 5.3 A.
- (v) All infrastructure projects (new/ existing) drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as per Table 5.3 B.

**Documents to be submitted with the application**

- (a) In cases where dewatering is involved, submission of impact assessment report prepared by an accredited consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.
- (b) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.
- (c) Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km. radius of the site in critical and over-exploited areas.
- (d) Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.
- (e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
- (f) Details of water requirement computed as per National Building Code, 2016 (**Annexure I**), taking into account recycling/ reuse of treated water for flushing, irrigating green areas etc. (in case of completed infrastructure projects for commercial use).
- (g) Completion certificate from the concerned agency for infrastructure projects requiring water for commercial use.

2950

HARYANA GOVT. GAZ. (EXTRA.), DEC. 23, 2020 (PAUS. 2, 1942 SAKA)

**SCHEDULE IV**

Fee (in Rupees) to be deposited along with the online application for seeking permissions/NOC

- for industrial use: A. 10-100 cum/day : 25,000/-  
B. >100 – 500 cum/day : 50,000/-  
C. >500-1000 cum/day : 1,00,000/-  
D. >1000 cum/day : 1,50,000/-

In case of renewal, the application fee shall be deposited at the half of the above rates.

- for infrastructure use: A. Government /PSU/Semi-Government : 50,000/-  
B. Others : 1,50,000/-

In case of renewal, the application fee shall be deposited at the half of the above rates

- for mining use : A. Direct user : 1,50,000/-  
B. Indirect Users : 75,000/-

In case of renewal, the application fee shall be deposited at the half of the above rates

Fee shall be deposited by the applicant online through link provided in the web portal of the Authority.

## Appendix 5.0

## Ground water abstraction/ restoration charges

All residential apartments/ group housing societies/ Government water supply agencies in urban areas shall be required to pay ground water abstraction charges.

All industries/mining/ infrastructure projects drawing ground water in safe, semi-critical and critical assessment units will have to pay ground water abstraction charges based on quantum of ground water extraction and category of assessment unit as per details given in this guideline.

All existing mining/ infrastructure projects and existing industries including MSME drawing ground water in over-exploited assessment units will have to pay ground water restoration charges based on quantum of ground water extraction. Further, new MSME, new infrastructure and new Mining projects in over exploited areas shall also be required to pay ground water restoration charges.

Existing industries, infrastructure units and mining projects which have installed/constructed artificial recharge structures in compliance of the conditions prescribed in the groundwater guidelines prevailing at the time of grant of NOC or its renewal shall be eligible for a rebate of 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, subject to their satisfactory performance and verification.

The revenue generated from the proposed water abstraction/ restoration charges shall be kept in a separate fund for implementation of site specific suitable demand/ supply side interventions.

## 5.1 Rates of Ground water abstraction /restoration charges

## I. Drinking and domestic use for residential apartments/ group housing societies/ Government water supply agencies in Urban areas

All residential apartments/ Group Housing Societies requiring water only for drinking/domestic use requiring NOC would pay ground water abstraction charges as per rates given below in Table 5.1.

Table 5.1 Ground Water Abstraction charges for Drinking &amp; Domestic use.

Quantum of Groundwater withdrawal (m <sup>3</sup> /month)	Rate of ground water abstraction charges (Rs. per m <sup>3</sup> )
0-25	No charge
26-50	1.00
>50	2.00

Government water supply agencies and Government infrastructure projects shall pay Ground water abstraction Charges @ Rs. 0.50 per m<sup>3</sup>.

## II. Packaged Drinking Water units

Rates of ground water abstraction charges for packaged drinking water units in safe, semi-critical and critical assessment units are given in Table 5.2 A and those for ground water restoration charges in over-exploited assessment units are given in Table 5.2 B.

Table 5.2 A: Rates of ground water abstraction charges for packaged drinking water units (Rs. per m<sup>3</sup>)

S. No.	Category of area ↓  Ground water use →	Quantum of ground water withdrawal				
		Up to 50m <sup>3</sup> /day	51 to <200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Safe	1.00	3.00	5.00	8.00	10.00
2.	Semi-critical	2.00	5.00	10.00	15.00	20.00
3.	Critical	4.00	10.00	20.00	40.00	60.00

2952

HARYANA GOVT. GAZ. (EXTRA.), DEC. 23, 2020 (PAUS. 2, 1942 SAKA)

**Table 5.2 B: Rates of ground water restoration charges for packaged drinking water units (Rs. per m<sup>3</sup>)**

S. No.	Category of area ↓  Ground water use →	Quantum of ground water withdrawal				
		Up to 50 m <sup>3</sup> /day	51 to <200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Over-exploited (existing industries only)	8.00	20.00	40.00	80.00	120.00

**III. Other Industries & infrastructure projects**

Rates of ground water abstraction charges for other industries and infrastructure projects in safe, semi-critical and critical assessment units are given in Table 5.3 A and those for ground water restoration charges in over-exploited assessment units are given in Table 5.3 B.

**Table 5.3 A: Rates of Ground Water abstraction charges for other industries & infrastructure projects (Rs. per m<sup>3</sup>)**

S. No.	Category of area ↓  Ground water use →	Quantum of ground water withdrawal			
		< 200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Safe	1.00	2.00	3.00	5.00
2.	Semi-critical	2.00	3.00	5.00	8.00
3.	Critical	4.00	6.00	8.00	10.00

**Table 5.3 B: Rates of ground water restoration charges for other industries & infrastructure projects (Rs. per m<sup>3</sup>)**

S. No.	Category of area ↓  Ground water use →	Quantum of ground water withdrawal			
		< 200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Over-exploited (existing industries /new Industries as per the present Guidelines)	6.00	10.00	16.00	20.00

**IV. Mining projects**

Rates of ground water abstraction charges for mining, which are drawing ground water in safe, semi-critical and critical assessment units are given in Table 5.4 A and those for ground water restoration charges in case of projects drawing ground water in over-exploited assessment units are given in Table 5.4 B.

HARYANA GOVT. GAZ. (EXTRA.), DEC. 23, 2020 (PAUS. 2, 1942 SAKA)

2953

**Table 5.4 A: Rates of ground water abstraction charges for mining (Rs. per m<sup>3</sup>)**

S. No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Safe	1.00	2.00	2.50	3.00
2.	Semi-critical	2.00	2.50	3.00	4.00
3.	Critical	3.00	4.00	5.00	6.00

**Table 5.4 B: Rates of ground water restoration charges for mining (Rs. per m<sup>3</sup>)**

S. No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Over-exploited	4.00	5.00	6.00	7.00

**Water Abstraction and Restoration charges set-off Scheme.**

Ground water charges shall be volumetric and shall be based on actual consumption. The initial quantity (upto 10 m<sup>3</sup>/day) shall be charged at the lowest applicable rate of the charges above and if the usage is exceeded the permitted quantities, the entire usage of water during the billing period shall be charged at higher rates mentioned in the said table.

The consumer will get due credit for conservation of water. The quantity of water conserved and/or recharged to ground water will be set-off with the usage of water consumed. The set-off water used and conserved and/or recharged shall be done at the end of the year.

DEVENDER SINGH,  
Additional Chief Secretary to Government Haryana,  
Irrigation & Water Resources Department.

2954

HARYANA GOVT. GAZ. (EXTRA.), DEC. 23, 2020 (PAUS. 2, 1942 SAKA)

Annexure I

**Estimation of Water Requirements for drinking and domestic use**  
(Source: National Building Code 2016, BIS)

(a) Residential Buildings :

Accommodations	Population
1 Bedroom dwelling unit	4
2 Bedroom dwelling unit	5
3 Bedroom dwelling unit	6
4 Bedroom dwelling unit and above	7

Notes:

- 1) The above figures consider a domestic household including support personnel, wherever applicable.
- 2) For plotted development, the population may be arrived at after due consideration of the expected number and type of domestic household units.
- 3) Dwelling unit under EWS category shall have population requirement of 4 and studio apartment shall have population requirement of 2.

As a general rule the following rates per capita per day may be considered for domestic and non-domestic needs :

(a) For communities with populations up to 20,000 :

1)	Water supply through stand post:	40 lphd (Min)
2)	Water supply through house service: connection	70 to 100 lphd

(b) For communities with : 100 to 135 lphd  
population 20,000 to 100,00 together with full flushing system(c) For communities with population : 150 to 200 lphd  
above 100,000 together with full flushing system

**Note**—The value of water supply given as 150 to 200 litre per head per day may be reduced to 135 litre per head per day for houses for Medium Income Group (MIG) and Low Income Groups (LIG) and Economically Weaker Section of Society (EWS), depending upon prevailing conditions and availability of water.

Out of the 150 to 200 litre per head per day, 45 litre per head per day may be taken for flushing requirements and the remaining quantity for other domestic purposes.

**B. Water Requirements for Buildings Other than Residences**

Sl. No.	Type of Building	Domestic litres per head/ day	Flushing Litres per head/ day	Total Consumption Litres per head/ day
1.	Factories including canteen where bath rooms are required to be provided	30	15	45
2.	Factories including canteen where no bath rooms are required to be provided	20	10	30
3.	Hospital (excluding laundry and kitchen):			
	a) Number of beds not exceeding 100	230	110	340
	b) Number of beds exceeding 100	300	150	450
	c) Out Patient Department (OPD)	10	5	15
4.	Nurses' homes and medical quarters	90	45	135

HARYANA GOVT. GAZ. (EXTRA.), DEC. 23, 2020 (PAUS. 2, 1942 SAKA)

2955

5.	Hostels	90	45	135
6.	Hotels (up to 3 star) excluding laundry, kitchen, staff and water bodies	120	60	180
7.	Hotels (4 star and above) excluding laundry, kitchen, staff and water bodies	260	60	320
8.	Offices (including canteen)	25	20	45
9.	Restaurants and food court including water requirement for kitchen: a) Restaurants b) Food Court	55 per seat	15 per seat	70 per seat
		25 per seat	10 per seat	35 per seat
10.	Clubhouse	25	20	45
11.	Stadiums	4	6	10
12.	Cinemas, concert halls and theatres and multiplex	5 per seat	10 per seat	15 per seat
13.	Schools/Educational institutions: a) Without boarding facilities b) With boarding facilities	25	20	45
		90	45	135
14.	Shopping and retail (mall) a) Staff b) Visitors	25	20	45
		5	10	15
15.	Traffic Terminal stations			
	(a) Airports	40	30	70
	(b) Railway stations (Junction) with bathing facility	40	30	70
	(c) Railway stations (Junction) without bathing facility	30	15	45
	(d) Railway stations (Intermediate) with bathing facility	25	20	45
	(e) Railway stations (Intermediate) without bathing facility	15	10	25
	(f) Interstate bus terminals	25	20	45
(g) Intrastate Bus Terminals/ Metro Stations	10	5	15	

2956

HARYANA GOVT. GAZ. (EXTRA.), DEC. 23, 2020 (PAUS. 2, 1942 SAKA)

---

**Notes:**

1. For calculating water demand for visitors, consumption of 15 litre per head per day may be taken.
2. The water demand includes requirement of patients, attendants, visitors and staff. Additional water demand for kitchen, laundry and clinical water shall be computed as per actual requirements.
3. The number of persons shall be determined by average number of passengers handled by stations, with due considerations given to the staff and vendors who are using these facilities.
4. Consideration should be given for seasonal average peak requirements.
5. The hospitals may be categorized as Category A (25 to 50 beds), Category B(51 to 100 beds), Category C (101 to 300 beds), Category D (301 to 500) and Category E (501 to 750 beds).

## Annexure II

**Guidelines for construction of Piezometers and monitoring of Ground Water Levels and Quality**

Piezometer is a borewell/tubewell used only for measuring the water level by lowering a tape/sounder or automatic / digital water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows :

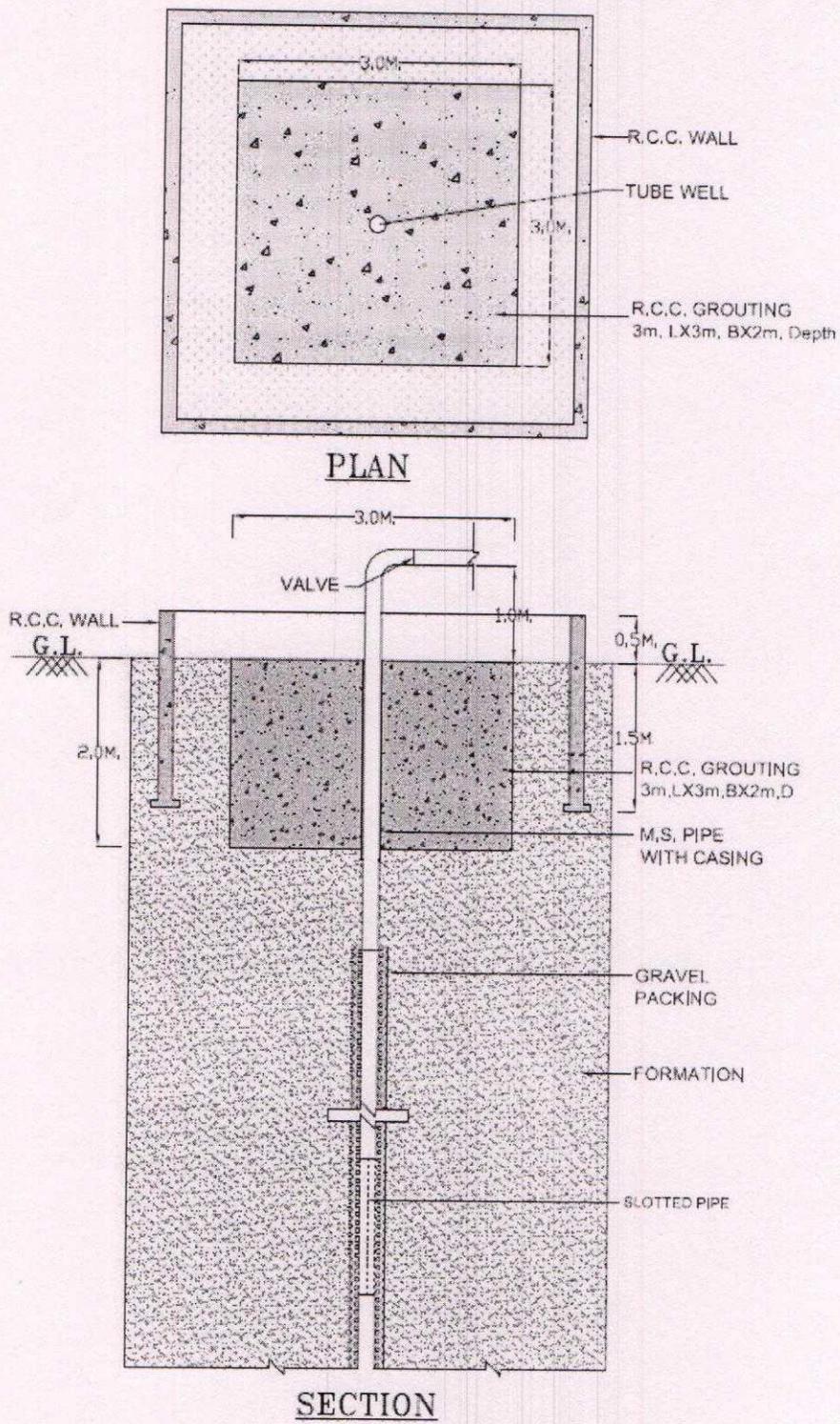
- The piezometer is to be installed/constructed at the minimum distance of 50 m. from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about "4 to 6".
- The depth of the piezometer should be the same as that of the pumping well from which ground water is being abstracted. If, more than one pumping wells are constructed tapping aquifers at different depths, more than one piezometers shall be required to be constructed tapping different aquifers as in the pumping wells.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tubewells has been stopped for about four to six hours.
- The ground water quality has to be monitored once in a year during pre-monsoon (April/ May) period by industries and mines drawing ground water. Samples of ground water should be analyzed from NABL accredited laboratory.
- A permanent display board should be installed at Piezometer/ Tubewell site for providing the location, piezometer/ tubewell number, depth and zone tapped of piezometer/tubewell for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.

**Measures to be adopted to ensure prevention from pollution in the plant premises of polluting industries/ projects**

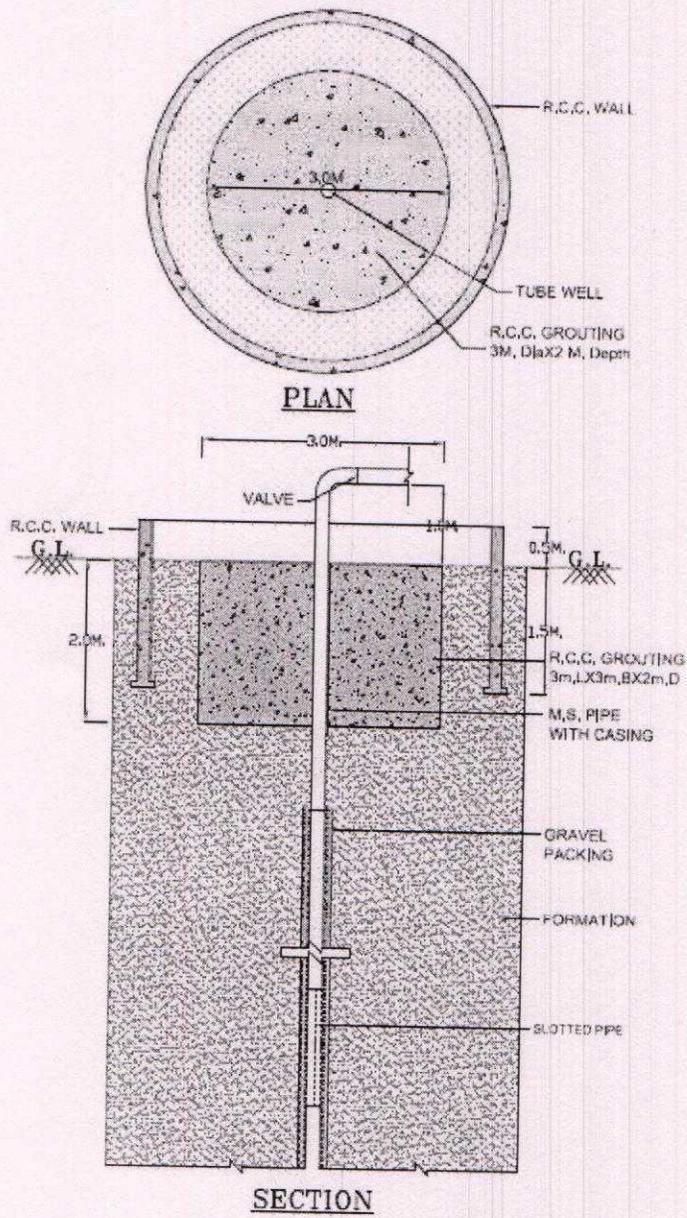
It has been observed that ground water in and around polluting industries like Tannery, Slaughter Houses, Dye, Chemical, Coalwashery, other hazardous units, etc., is polluted. In order to prevent further deterioration of ground water quality, it is essential to take all necessary measures for well head protection. All industries/ projects falling under this category are hereby directed to follow the under mentioned procedure both for existing and new category.

1. No tube well/ bore well / dug well should be constructed in the vicinity of the processing unit. Tube well/ bore well should be constructed at the place which is hygienically maintained.
2. Only Mild Steel pipe should be used for assembly/ casing and PVC (Poly Vinyl Chloride) or similar pipes should not be used. The tube well/ bore well having PVC or similar pipes should be abandoned and filled back.
3. Around the tube well/ bore well, RCC (Reinforced Concrete Cement) grouting of 3 meters (length) x 3 meters (width) x 2 meters (depth) must be provided. The pipe of the tube well/ bore well must be raised 1 meter above ground level (1 magl). The tube well/ bore well must be surrounded by RCC wall of 0.5 meter height and 1.5 meter depth to prevent any surface contamination to enter the constructed tube well/ bore well. **Plan/Sectional diagram is enclosed for reference.**
3. The tube well/ bore well must be fitted with NRV (Non Return Valve) in order to ensure that the constructed tube well/ bore well is exclusively used for abstraction of ground water only.
4. At no point of time there should be any injection of any water or fluid into the constructed tube well/ bore well/ Piezometer.
5. The industries/ projects under this category should not implement any recharge measures within the plant premises.
6. Any tube well/ bore well located/ constructed in the vicinity of STP (Sewage Treatment Plant) or ETP (Effluent Treatment Plant) should be abandoned and filled back.
7. The piezometer to be constructed for monitoring purpose should follow the same procedure as that for tube well/ bore well for such industries/ projects.

Plan/ Sectional diagram showing well head protection



Plan/ Sectional diagram showing well head protection



**Outline of hydro-geological Report for obtaining NOC for industries**

1. Brief about the proposed project giving location details, coordinates, google/ toposheet maps, etc. demarcating the project area.
2. Ground water situation in and around the project area including water level and quality data and maps along with quality issues, if any. In case of mines, ground water conditions in both core and buffer zone should be described.
3. Details of the tubewells/ borewells proposed to be constructed. This includes the drilling depth, diameter, tentative lithological log, details of pump to be lowered, H.P. of pump, tentative discharge of tubewells/ borewells, etc. Locations to be marked on the site plan/ map. Location of proposed piezometers.
4. Approved Mine plan in case of mines and detailed dewatering plan in case of mine/ infrastructure dewatering projects.
5. Proposed usage of pumped water in case of mining/ infrastructure dewatering projects.
6. Comprehensive assessment of the impact on the ground water regime in and around the project area highlighting the risks and proposed management strategies proposed to overcome any significant environmental issues.
7. Proposed measures for disposal of waste water by industries drawing saline water.
8. Measures to be adopted for water conservation which include recycling, reuse, treatment, etc. This includes the water balance chart being adopted by the firm along with details of water conservation methods to be adopted.
  - Brief write up along with capacity and flow chart of Sewage Treatment Plants / Effluent Treatment Plants / Combined Effluent Treatment Plants existing/ proposed within the project.
  - Details of water conservation measures to be adopted to reduce/ save the ground water.
  - Total water balance chart showing the usage of water for various processes.
9. Any other details pertaining to the project.

**Format of the Report on ground water conditions (for mining projects)**

- Introduction
- Project description
- Background
- Objectives and scope
- Regional setting
  - Location
  - Land-use
  - Climate
  - Topography and drainage
  - Geology –Regional and Local
- General Hydrogeology (aquifer types, aquifer depth, zone tapped etc.)
  - Groundwater condition (In core and buffer zones)
  - Spatial and temporal variations in water levels Groundwater quality (Shallow and deep aquifer)
- Impact of groundwater extraction on local groundwater
  - Hydrograph of water level/piezometer in monitoring wells
  - Trend analysis of historical water levels Flow net analysis (groundwater flow direction)
  - Year wise/ bench wise mine dewatering computation as per approved mine plan
- Conclusions

**Indicative list of Infrastructure projects**

Residential townships including commercial buildings
Office building
School
College
University
Special Economic Zone
Metro Station
Railway Station
Bus Depot
Airport
Seaport
Highway infrastructure
Fire station
Warehouse
Business Plaza
Malls & Multiplex
Hospitals
Nursing Homes
Resort
Hotel/ Restaurant / Food Plaza
Holiday home / Guest house/ Hostels
Banquet Hall / Marriage Gardens
IT Complex
Logistics & Cargo
Clubs
Trade Centre/ Agri Markets

2964

HARYANA GOVT. GAZ. (EXTRA.), DEC. 23, 2020 (PAUS. 2, 1942 SAKA)

## STAGE OF GROUND WATER DEVELOPMENT AND CATEGORIZATION OF THE BLOCKS AS ON 31-3-2017

Sr. No.	District	Over-exploited	Critical	Semi-critical	Safe
1.	Ambala	Barara, Naraingarh, Saha	Shahzadpur	Ambala-I	Ambala-II
2.	Bhiwani	Behal, Kairu, Loharu, Tosham	-	Bhiwani	Bhiwani Khera, Siwani
3.	Charkhi Dadri	Badhra, Jhoju	-	Ch. Dadri	Baund
4.	Faridabad	Ballabhgarh, Faridabad	-	-	-
5.	Fatehabad	Fatehabad, Ratia, Tohana, Jakhal, Bhattu Kalan	Bhuna	-	-
6.	Gurugram	Farukhnagar, Pataudi, Sohna, Gurugram			
7.	Hissar	Adampur, Agroha, Narnaund	Barwala	Bass, Hissar-I, Hissar-II, Uklana	Hansi
8.	Jhajjar				Jhajjar, Matanhail, Salhawas, Beri, Bhadurgarh
9.	Jind	Alewa, Uchana, Ujhana, Safidon, Jind	-	Pillukhera	Julana, Narwana
10.	Kaithal	Siwan, Gulha, Kaithal, Kalyat, Pundri, Rajaund, Dhand	-	-	-
11.	Karnal	Assandh, Gharaunda, Karnal, Nilokheri, Nissing at Chirao	-	Indri	-
12.	Kurukshetra	Ismailabad, Babain, Ladwa, Pehowa, Shahbad, Thanesar, Pipli	-	-	-
13.	M.garh	Kanina, Mahendragarh	-	Nangal Chaudhary, Satnali, Simha, Ateli Nangal	Narnaul, Nizampur
14.	Mewat	Punhana, Tauru	-	Nuh, Ferozepur Jhirka	Nagina
15.	Palwal	Hassanpur, Hathin, Hodel, Palwal	-	-	-
16.	Panchkula	-	-	Raipur Rani	Pinjore, Barwala
17.	Panipat	Bapoli, Israna, Madlauda, Panipat, Samalkha	-	-	-
18.	Rewari	Khol, Rewari, Nahar	-	Dahina, Jatusana	Bawal
19.	Rohtak				Lakhan Majra, Meham, Kalanaur, Sampla, Rohtak
20.	Sirsa	Ellenabad, Rania, Sirsa, Nathusari Chopta, Baraguda, Odhan, Dabwali	-	-	-
21.	Sonepat	Ganaur, Sonepat, Rai	-	Mundlana	Gohana, Kathura, Kharkhoda
22.	Yamunanagar	Chachrauli, Jagadhri, Mustafabad, Khizrabad, Radour	-	Sadaura, Bilaspur	-
	State Total	78	3	21	26

\*Morni block of district Panchkula not assessed due to complete hilly area.

COMMENTS FROM CTOS, HWRA

Sr.No.	Firms	Comments from CTOS
1.	M/s Neocentra, Sector-103, Near Dharampur Vill. Gurugram.	<p>1. First NOC for dewatering was issued to the applicant vide NOC No. HWRA/NOC/INF/N/2022/27 with validity from 27.01.2022 to 10.08.2022.</p> <p>2. Renewal NOC was issued to the applicant vide NOC No. HWRA/INF/R/2023/10 with validity from 10.02.2023 to 24.08.2023 for dewatering.</p> <p>3. Subsequently, applicant applied on 22.09.2023 vide applicant No. HWRA/INF/R/2023/164 for renewal of above stated NOC by HWRA. Latest observations after scrutiny of renewal application were conveyed to the applicant on 04.11.2024 regarding submission of compliance report of NOC conditions and submission of revised IAR as per the observations made by the IAR Committee of HWRA. Reply of applicant is pending till date.</p>
2.	M/s V.S. Realprojects Pvt. Ltd. (AMB Selfie Square), Sector-37D, Gurugram.	<p>An application No. HWRA/INF/N/2023/626 has been submitted seeking permission for abstraction of 11 m<sup>3</sup> /day of groundwater through one borewell for drinking/domestic for operational use.</p> <p>After scrutiny of application, observations were conveyed to project proponent on 01.12.2023, copy placed at Flag 'O'. Since then, online reminders through portal are being sent on regular basis, but the case has not been submitted back by applicant.</p>

		Last reminder was sent on 14.02.2025 as per action history on portal. No application in respect of permission for dewatering as such is located on portal with this name.
3.	M/s Ramprastha Promoters and Developers Pvt. Ltd. Sector- 37D, Gurugram.	An application No. HWRA/INF/N/2023/620 was received on 07.11.2023 on portal seeking permission for dewatering of 161 m <sup>3</sup> /day (58880 m <sup>3</sup> /year) of groundwater. This application is under observation. Observations have been sent several times. Copy of observations/replies is placed at Flag 'P' for reference. Observation with regard to complaint on CM window was also raised and reply received from applicant.
4.	Joyville Shapoorji Housing Pvt. Ltd.	An application No. HWRA/INF/N/2023/580 was received on 28.07.2023 on portal seeking permission for dewatering of 125 m <sup>3</sup> /day (45625 m <sup>3</sup> /day) of groundwater. Approval of HWRA in the case was accorded vide NOC No. HWRA/NOC/INF/N/2024/343 valid upto 19.05.2025.
5.	M/s BPTP Complex, Sector-102A, Vill. Kherki Majra, Gurugram	As per I.T. Cell, HWRA the unit has not applied for the NOC on the HWRA Portal.

The Haryana Water Resources  
(Conservation, Regulation and  
Management) Authority,  
Panchkula.



हरियाणा जल संसाधन (संरक्षण,  
विनियमन और प्रबंधन) प्राधिकरण,  
पंचकूला ।

**SHOW-CAUSE NOTICE**

Whereas the present show cause notice is being issued to your organization in compliance of the order dated 03.10.2024 passed by the Hon'ble NGT in OA no 444 of 2023 titled as Paryavaran Vikash Sangh vs. State of Haryana and Ors wherein, the Hon'ble NGT vide its order dated 26.07.2023 constituted a Joint Committee on the ground of illegal extaction of ground water through unauthorised borewell. It is relevant to mention here that the Joint Committee submitted its report on 04.11.2023 to the Hon'ble NGT wherein irregularities have been found against the private respondents including your Firm/organization. The operative part of the order dated 03.10.2024 passed by the Hon'ble NGT is reproduced below:-

***"5. Certain findings have also been recorded by Joint Committee in its report against some of the respondents and has concluded that the ground water quality in the area is highly sline (TDS is 12800 mg/1) the same is not used for drinking and domestic uses and water for drinking and domestic requirements is being supplied by GMDA. HWRA are authorised to seize the illegal tubewell and impose penalty as Environmental Compensation."***

And whereas, vide its report dated 04.11.2023 submitted by the Joint Committee before Hon'ble NGT also recommended action against the delinquent firms/organizations which is reproduced below: -

Sr.No	Infrastructure Project	NOC for dewatering	Action to be taken
1	Joyville Shapoorji Housing Pvt. Ltd. (Shahpoorji Palonji) Sector 102, Gurugram	NOC not obtained from CGWA/HWRA. Applied for NOC from HWRA on 28/07/2023	No abstraction is being carried out in the premises for dewatering activities at present as there is no construction activity at present. No tube well in present within or outside the complex.
2	Neocentra, Sec 103, Gurugram Near Dharampur Village Haryana	Yes, but NOC was expired on date 24.08.2023. Not apply for renewal from HWRA	Two tubewells are present for dewatering purpose. It is recommended for sealing these two tube wells. As per NOC 120 m <sup>3</sup> /day is withdrawn for 194 days.

The Haryana Water Resources  
(Conservation, Regulation and  
Management) Authority,  
Panchkula.



हरियाणा जल संसाधन (संरक्षण,  
विनियमन और प्रबंधन) प्राधिकरण,  
पंचकूला ।

3	VS Realprojects Pvt. Ltd. (AMB Selfie Square), Sec 37 D Gurugram	NOC not available from CGWA/HWRA. Not applied for NOC HWRA	One tubewell and one sump well is present within the complex. Two tube wells which were electrified by the project proponent are present outside the complex. These four structures need to be sealed.
4	Ramprastha Promoters and Developers Pvt. Ltd. Sec 37 D, Gurugram	NOC not obtained HWRA/CGWB. Not applied for NOC HWRA	One tube well and one sump is present within the complex. These need to be sealed.
5	BPTP Complex	NOC has not been verified as there was no representative is present during the inspection	There are 7 tube wells are present in the complex which need to be sealed. If NOC is not obtained.

Perusal of the above clarifies that the projects mentioned above from 02 to 05, have tubewells/ borewells in their premises and are extracting groundwater without valid NOC from CGWA/HWRA, which is a legal requirement for extracting ground water in Haryana, as per the HWRA Guidelines.

However, the project mentioned at Sr. No.1 has obtained the necessary NOCs for dewatering. But the projects mentioned at Sr. No. 2 to 4 have applied for NOC of ground water extraction and dewatering which is under consideration as some observations have been recorded by the concerned CTOs and replies are awaited thereon. There has been an inordinate delay in the replies. The Project mentioned at Sr. No. 5 has not applied so far.

Keeping in view of the violation of HWRA Guidelines and recommendation of the Joint Committee in its report dated 04.11.2023 to Hon'ble NGT, the Competent Authority, HWRA has taken the serious view and hereby directs you to show cause to explain the reason as to why No Objection Certificate for ground water extraction was not sought from the HWRA and why suitable penalty/Environmental Compensation as per Notification No. 106/N/LA/HWRA/2022 dated 17.03.2022 should not be imposed for illegal withdrawal or extraction of ground water in exercise of the powers vested under

**The Haryana Water Resources  
(Conservation, Regulation and  
Management) Authority,  
Panchkula.**



हरियाणा जल संसाधन (संरक्षण,  
विनियमन और प्रबंधन) प्राधिकरण,  
पंचकूला ।

Section 19 (4) of the HWRA, Act, 2020 and Notification No. 06/N/LA/HWRA/HWRA/2022 dated 17<sup>th</sup> March, 2022.

You are hereby given an opportunity to submit your response, within 15 days on receipt of this notice, failing which appropriate action will be initiated under the provisions of Section 19(4) of the HWRA, Act, 2020 and Notification No. 106/N/LA/HWRA/HWRA/2022 dated 17<sup>th</sup> March, 2022, at your own risk, cost and responsibility, for Illegal withdrawal/dewatering of groundwater. Please note that failure to submit a response will be understood that you have nothing to say in this regard.

Chief Executive Officer,  
HWRA, Panchkula.

SCN No. S cont- 91-94/HWRA/2021/405-8 Dated: 04.03.2021

To

1. Neocentra, Sec 103, Gurugram Near Dharampur Village Haryana
2. VS Realprojects Pvt. Ltd. (AMB Selfie Square), Sec 37 D Gurugram
3. Ramprastha Promoters and Developers Pvt. Ltd. Sec 37 D, Gurugram
4. BPTP Complex, Sector 102 A, Vill. Kherki Majra Gurugram and Dhankot Gurugram.

The Haryana Water Resources  
(Conservation, Regulation and  
Management) Authority,  
Panchkula.



हरियाणा जल संसाधन (संरक्षण,  
विनियमन और प्रबंधन) प्राधिकरण,  
पंचकूला ।

Reminder-I

**SHOW-CAUSE NOTICE**

Whereas the present show cause notice is being issued to your organization in compliance of the order dated 03.10.2024 passed by the Hon'ble NGT in OA no 444 of 2023 titled as Paryavaran Vikash Sangh vs. State of Haryana and Ors wherein, the Hon'ble NGT vide its order dated 26.07.2023 constituted a Joint Committee on the ground of illegal extaction of ground water through unauthorised borewell. It is relevant to mention here that the Joint Committee submitted its report on 04.11.2023 to the Hon'ble NGT wherein irregularities have been found against the private respondents including your Firm/organization. The operative part of the order dated 03.10.2024 passed by the Hon'ble NGT is reproduced below:-

***"5. Certain findings have also been recorded by Joint Committee in its report against some of the respondents and has concluded that the ground water quality in the area is highly sline (TDS is 12800 mg/1) the same is not used for drinking and domestic uses and water for drinking and domestic requirements is being supplied by GMDA. HWRA are authorised to seize the illegal tubewell and impose penalty as Environmental Compensation."***

And whereas, vide its report dated 04.11.2023 submitted by the Joint Committee before Hon'ble NGT also recommended action against the delinquent firms/organizations which is reproduced below: -

Sr.No	Infrastructure Project	NOC dewatering for	Action to be taken
1	Joyville Shapoorji Housing Pvt. Ltd. (Shahpoorji Palonji) Sector 102, Gurugram	NOC not obtained from CGWA/HWRA. Applied for NOC from HWRA on 28/07/2023	No abstraction is being carried out in the premises for dewatering activities at present as there is no construction activity at present. No tube well in present within or outside the complex.
2	Neocentra, Sec 103, Gurugram Near Dharampur Village Haryana	Yes, but NOC was expired on date 24.08.2023. Not apply for renewal from HWRA	Two tubewells are present for dewatering purpose. It is recommended for sealing these two tube wells. As per NOC 120 m <sup>3</sup> /day is withdrawn for 194 days.

The Haryana Water Resources  
(Conservation, Regulation and  
Management) Authority,  
Panchkula.



हरियाणा जल संसाधन (संरक्षण,  
विनियमन और प्रबंधन) प्राधिकरण,  
पंचकूला ।

3	VS Realprojects Pvt. Ltd. (AMB Selfie Square), Sec 37 D Gurugram	NOC not available from CGWA?HWRA. Not applied for NOC HWRA	One tubewell and one sump well is present within the complex. Two tube wells which were electrified by the project proponent are present outside the complex. These four structures need to be sealed.
4	Ramprastha Promoters and Developers Pvt. Ltd. Sec 37 D, Gurugram	NOC not obtained HWRA/CGWB. Not applied for NOC HWRA	One tube well and one sump is present within the complex. These need to be sealed.
5	BPTP Complex	NOC has not been verified as there was no representative is present during the inspection	There are 7 tube wells are present in the complex which need to be sealed. If NOC is not obtained.

Perusal of the above clarifies that the projects mentioned above from 02 to 05, have tubewells/ borewells in their premises and are extracting groundwater without valid NOC from CGWA/HWRA, which is a legal requirement for extracting ground water in Haryana, as per the HWRA Guidelines.

However, the project mentioned at Sr. No.1 has obtained the necessary NOCs for dewatering. But the projects mentioned at Sr. No. 2 to 4 have applied for NOC of ground water extraction and dewatering which is under consideration as some observations have been recorded by the concerned CTOs and replies are awaited thereon. There has been an inordinate delay in the replies. The Project mentioned at Sr. No. 5 has not applied so far.

Keeping in view of the violation of HWRA Guidelines and recommendation of the Joint Committee in its report dated 04.11.2023 to Hon'ble NGT, the Competent Authority, HWRA has taken the serious view and hereby directs you to show cause to explain the reason as to why No Objection Certificate for ground water extraction was not sought from the HWRA and why suitable penalty/Environmental Compensation as per Notification No. 106/N/LA/HWRA/2022 dated 17.03.2022 should not be imposed for illegal withdrawal or extraction of ground water in exercise of the powers vested under

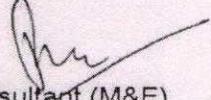
The Haryana Water Resources  
(Conservation, Regulation and  
Management) Authority,  
Panchkula.



हरियाणा जल संसाधन (संरक्षण,  
विनियमन और प्रबंधन) प्राधिकरण,  
पंचकूला ।

Section 19 (4) of the HWRA, Act, 2020 and Notification No. 06/N/LA/HWRA/HWRA/2022 dated 17<sup>th</sup> March, 2022.

You are hereby given an opportunity to submit your response, within 15 days on receipt of this notice, failing which appropriate action will be initiated under the provisions of Section 19(4) of the HWRA, Act, 2020 and Notification No. 106/N/LA/HWRA/HWRA/2022 dated 17<sup>th</sup> March, 2022, at your own risk, cost and responsibility, for illegal withdrawal/dewatering of groundwater. Please note that failure to submit a response will be understood that you have nothing to say in this regard.

  
Consultant (M&E),  
HWRA, Panchkula.

SCN No. 1346-47/HWRA

Dated: 09/04/2025

To

1. VS Realprojects Pvt. Ltd. (AMB Selfie Square), Sec 37 D Gurugram
2. Ramprastha Promoters and Developers Pvt. Ltd. Sec 37 D, Gurugram

The Haryana Water Resources  
(Conservation, Regulation and  
Management) Authority,  
Panchkula.



हरियाणा जल संसाधन (संरक्षण,  
विनियमन और प्रबंधन) प्राधिकरण,  
पंचकूला।

From

The Chairperson  
Haryana Water Resources Authority  
3<sup>rd</sup> Floor, Rear Building, HSVP, Sector-6, Panchkula

To

1. M/s Neocentra, Sec 103, Near Dharampur Village, Gurugram
2. M/s VS Realprojects Pvt. Ltd. (AMB Selfie Square), Sec 37 D, Gurugram
3. M/s Ramprastha Promoters and Developers Pvt. Ltd. Sec 37 D, Gurugram
4. M/s BPTP Complex, Sector 102 A, Vill. Kherki Majra, Gurugram and Dhankot Gurugram

Memo No. SCN- 91-94/2025/HWRA/2025/ 1513-16 Dated: 17-04-2025

**Subject:** Notice for personal hearing regarding show cause notice dated 04.03.2025 & 09.04.2025 in compliance of order dated 03.10.2024 passed by the Hon'ble NGT in OA No. 444 of 2023 titled as Paryavaran Vikash Sangh Vs. State of Haryana and Ors.

In reference to the subject cited above, it is to inform you that the Chairperson, HWRA has fixed a personal hearing in this office on **28.04.2025 at 11:00 AM**. Hence, you are hereby directed to attend the personal hearing along with the supporting documents related to the subject cited case on the aforementioned date, time and place.

**Treated as most urgent.**

*[Signature]*  
17/04/2025

Consultant (M & E),  
for Chairperson, HWRA Panchkula

Copy to :-

PS to Chairperson, HWRA for kind information of W/Chairperson, HWRA.

758



Rahul Khurana &lt;rkhuranalegal@gmail.com&gt;

---

**OA No.444 of 2023 Paryavaran Vikash Sangh Vs SoH & Ors.**

1 message

**Rahul Khurana** <rkhuranalegal@gmail.com>

22 April 2025 at 12:40

To: "advprakashpande@gmail.com" &lt;advprakashpande@gmail.com&gt;, connect@pravartak.com, Vijay Kumar &lt;vijay3312@gmail.com&gt;, juris\_consult@rediffmail.com

Dear Sir,  
Please find the Reply of HWRA attached herewith.

Thanking you,

**Regards,**  
**Rahul Khurana,**  
**Advocate-on-Record**  
**Supreme Court on India**  
**Mobile No. 9811894060**

**Sign Reply of OA 444 of 2023.pdf**

17163K